

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. REAL VIDEO IMPACT PRIVATE LIMITED

Sl.No	RELEVANT PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Real Video Impact Private Limited
2.	Date of incorporation of corporate debtor	16/9/2005
3.	Authority under which corporate debtor is incorporated / registered	Roc-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92113DL2005PTC140868
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. office: No. H-78, 7TH Floor, Himalaya house, Kasturba Gandhi Marg, Connaught place, New Delhi – 110001(closed) Corp. Office: 10th Floor, Vankarath Tower NH Bye-pass, Kochi-24 (closed)
6.	Date of closure of Insolvency Resolution Process	11-03-2022
7.	Liquidation commencement date of corporate debtor	11.03.2022 (Order Received on 14.03.2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Raju Palanilkunnathil Kesavan (Reg.No. IBBI/PA-001/IP-P00801/2017-18/11356)
9.	Address and e-mail of the liquidator, as registered with the Board	Mr. Raju Palanilkunnathil Kesavan CGNRA-9(33/1183A), Kodamassary Lane, Chalikkavattom, Vennala P.O, Kochi-682028, Email-rajupkin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Raju P.K Agasti Associates Chartered Accountants CNRWA-6, Cherupushpam Lane Kadavanthra, Kochi-682 020 Email: rajupkin@gmail.com Mobile: 93491 98960
11.	Last date for submission of claims	15-04-2022

Notice is hereby given that the National Company Law Tribunal Kochi Bench, New Delhi Bench, Court III, has ordered the commencement of liquidation of the M/s. REAL VIDEO IMPACT PRIVATE LIMITED on 11.03.2022.

The stakeholders of M/s. REAL VIDEO IMPACT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 15.04.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Raju Palanilkunnathil Kesavan (Liquidator)
(Reg. No. IBBI/PA-001/IP-P00801/2017-18/11356)
Date: 15.03.2022, Place: Kochi

CA RAJU.P.K., LL.B., FCA, IPRV
INSOLVENCY PROFESSIONAL
Regn.No: IBBI/PA-001/
IP-P00801/2017-18/11356